

BULLETIN-PART II
(General Information relating to Parliamentary and other matters)

Nos. 791- 793]

[Monday, August 12, 2024/ Sravana 21, 1946 (Saka)

No. 791

Table Office (B)

Information/Documents to be furnished by Leaders of Legislature parties of Lok Sabha under the Anti-Defection Rules

Rule 3(1) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 requires the leader of each legislature party in Lok Sabha consisting of more than one member to furnish within thirty days after the first sitting of the House, or where such legislature party is formed after the first sitting, within thirty days after its formation, or, in either case within such further period as the Speaker, Lok Sabha, may for sufficient cause allow, the following information to the Speaker :-

- (i) statement (in writing) containing the names of members of such legislature party together with other particulars regarding such members as in Form-I set out for the purpose in Rules [copies thereof are available in Parliamentary Notice Office (PNO)];
- (ii) The names and designations of the members of such party who have been authorized by it for communicating with the Speaker for the purposes of these rules;
- (iii) A copy of the rules and regulations (whether known as such or as constitution or by any other name) of the political party concerned; and
- (iv) Where such legislature party has any separate set of rules and regulations (whether known as such or as constitution or by any other name), also a copy of such rules and regulations.

Rule 3(4) of the said rules provides that whenever any change takes place in the information furnished by the leader of the legislature party, he is required to inform the Speaker accordingly in writing, within thirty days thereafter.

Leaders of legislature parties in Lok Sabha who have not already furnished the requisite information are requested to furnish the same immediately.

2. Rule 3(2) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 provides that if a legislature party consists of only one member, such member is also required to furnish the rules, regulations (whether known as such or as constitution or by any other name) of the political party concerned. Rule 3(3) of the said Rules provides that in the event of any increase of the strength of such a legislature party, the leader of the party is also required to furnish other information in Form-I as in case of legislature parties

having strength of more than one member. Rule 3(4) further provides that any change in the information furnished earlier has to be intimated in writing to the Speaker.

Members of legislature parties in Lok Sabha consisting of only one member who have not already furnished the requisite information are requested to furnish the same immediately.

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Legislative Branch- I

Message from Rajya Sabha

Members are informed that the following message has been received from the Secretary General, Rajya Sabha on the 9th August, 2024:-

‘I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Friday, the 2nd August, 2024 adopted the following Motion in regard to the Joint Committee on Offices of Profit:-

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee on Offices of Profit be constituted for the purposes set out in the Motion adopted by the Lok Sabha at its sitting held on the 26th July, 2024 and communicated to this House, and resolves that this House do join in the said Committee and proceed to elect, in accordance with the system of proportional representation by means of single transferable vote, five Members from amongst the Members of the House to serve on the said Joint Committee."

2. I am further to inform the Lok Sabha that in pursuance of the above Motion, the following Members of the Rajya Sabha have been duly elected to the said Committee:-

1. Shrimati Sulata Deo
2. Shri N.R. Elango
3. Ms. Kavita Patidar
4. Shri Deepak Prakash
5. Shri Ghanshyam Tiwari

No. 793

Legislative Branch-I

Progress of Bills during the week @ended on Friday, the 9th August, 2024

(Bills marked with an asterisk are Private Members' Bills)

Sl. No.	Title of the Bill	Member-in-charge	Remarks
1.	The Readjustment of Representation of Scheduled Tribes in Assembly Constituencies of the State of Goa Bill, 2024	Shri Arjun Ram Meghwal	Introduced on 5.8.2024
2.	The Appropriation (No.2) Bill, 2024	Shrimati Nirmala Sitharaman	Introduced and passed on 5.8.2024. On 9.8.2024, Secretary General reported a Message from Rajya Sabha intimating that Rajya Sabha had no recommendation to make to Lok Sabha in the Bill, as passed by Lok Sabha.
3.	The Finance (No.2) Bill, 2024	Shrimati Nirmala Sitharaman	Passed, as amended, on 7.8.2024. On 9.8.2024, Secretary General reported a Message from Rajya Sabha intimating that Rajya Sabha had no recommendation to make to Lok Sabha in the Bill, as passed by Lok Sabha.

@The Second Session of the Eighteenth Lok Sabha was adjourned *sine die* on Friday, the 9th August, 2024.

Sl. No.	Title of the Bill	Member-in-charge	Remarks
4.	The Waqf (Amendment) Bill, 2024	Shri Kiren Rijju	Introduced on 8.8.2024. Motion for reference of the Bill to a Joint Committee of both Houses was adopted by the House on 9.8.2024.
5.	The Mussalman Wakf (Repeal) Bill, 2024	Shri Kiren Rijju	Introduced on 8.8.2024
6.	The Jammu and Kashmir Appropriation (No.3) Bill, 2024	Shrimati Nirmala Sitharaman	On 9.8.2024, Secretary General reported a Message from Rajya Sabha intimating that Rajya Sabha had no recommendation to make to Lok Sabha in the Bill, as passed by Lok Sabha.
7.	The Bharatiya Vayuyan Vidheyak, 2024	Shri Rammohan Naidu Kinjarapu	Passed on 9.8.2024.
8.	The Banking Laws (Amendment) Bill, 2024	Shrimati Nirmala Sitharaman	Introduced on 9.8.2024
9.	The Carriage of Goods by Sea Bill, 2024	Shri Sarbananda Sonowal	-do-
10.	The Bills of Lading Bill, 2024	Shri Sarbananda Sonowal	-do-
11.	The Railways (Amendment) Bill, 2024	Shri Ashwini Vaishnav	-do-
*12	The Intelligence Services (Powers and Regulation) Bill, 2024	Shri Manish Tewari, M.P.	-do-
*13	The Constitution (Amendment) Bill, 2024 (Amendment of article 80, etc.)	Shri Manish Tewari, M.P.	-do-
*14	The Constitution (Amendment) Bill, 2024 (Amendment of article 324, etc.)	Shri Manish Tewari, M.P.	-do-

Sl. No.	Title of the Bill	Member-in-charge	Remarks
*15	The Compulsory Military Training in Schools and Other Educational Institutions Bill, 2024	Shri Shirang Appa Barne, M.P.	Introduced on 9.8.2024.
*16	The Visual Representation of Income Tax Collections Bill, 2024	Shri Shirang Appa Barne, M.P.	-do-
*17	The Glucotest Strips (Regulation and Price Control) Bill, 2024	Shri Shirang Appa Barne, M.P.	-do-
*18	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Amendment of section 3 and Schedule II)	Shri N.K. Premachandran, M.P.	-do-
*19	The ASHA Workers (Regularisation of Service and Other Benefits) Bill, 2024.	Shri N.K. Premachandran, M.P.	-do-
*20	The Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2024	Shri N.K. Premachandran, M.P.	-do-
*21	The Backward Areas Development Board Bill, 2024	Shri K Navaskani, M.P.	-do-
*22	The Ban on Entrance Examination in Professional Courses Bill, 2024	Shri K. Navaskani, M.P.	-do-
*23	The Overseas Workers (Welfare) Bill, 2024	Shri K. Navaskani, M.P.	-do-

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Sl. No.	Title of the Bill	Member-in-charge	Remarks
*24	The Quality Education (Enhancing Through Internship) Bill, 2024	Ms. Praniti Sushilkumar Shinde, M.P.	Introduced on 9.8.2024
*25	The Solid Waste Management Bill, 2024	Dr. T. Sumathy (A) Thamizhachi Thangapandian, M.P.	-do-
*26	The Special Financial Assistance to the State of Tamil Nadu Bill, 2024	Dr. T. Sumathy(A) Thamizhachi Thangapandian, M.P.	-do-
*27	The Constitution (Amendment) Bill, 2024 (Amendment of the Seventh Schedule)	Shri P.P. Chaudhary, M.P.	-do-
*28	The Constitution (Amendment) Bill, 2024 (Amendment of article 58)	Shri P.P. Chaudhary, M.P.	-do-
*29	The Constitution (Amendment) Bill, 2024 (Amendment of the Seventh Schedule)	Shri P.P. Chaudhary, M.P.	-do-
*30	The Micro, Small and Medium Enterprises Development (Amendment) Bill, 2024 (Insertion of new sections 10A and 10B)	Shri D.M. Kathir Anand, M.P.	-do-
*31	The Food Safety and Standards (Amendment) Bill, 2024 (Amendment of section 3,etc.)	Shri D.M. Kathir Anand, M.P.	-do-
*32	The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in the State of Tamil Nadu Bill, 2024	Shri D.M. Kathir Anand, M.P.	-do-
*33	The Andhra Pradesh Reorganisation (Amendment) Bill, 2024 (Insertion of new section 90A)	Shri Maddila Gurumoorthy, M.P.	-do-

Sl. No.	Title of the Bill	Member-in-charge	Remarks
*34	The Compulsory Teaching of Sanskrit Language in Schools Bill, 2024	Shrimati Smita Uday Wagh, M.P.	Introduced on 9.8.2024.
*35	The National Youth Commission Bill, 2024	Shrimati Smita Uday Wagh, M.P.	-do-
*36	The Victims of Natural Lightning Disaster (Compensation) Bill, 2024	Shri V.K. Sreekandan, M.P.	-do-
*37	The High Court of Kerala (Establishment of a Permanent Bench at Palakkad) Bill, 2024	Shri V.K. Sreekandan, M.P.	-do-
*38	The All India Institute of Medical Sciences (Amendment) Bill, 2024 (Insertion of new section 3A)	Shri V.K. Sreekandan, M.P.	-do-
*39	The Promotion of Organic Farming Bill, 2024	Shri Rajkumar Chahar, M.P.	-do-
*40	The Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2024 (Insertion of new section 5A, etc.)	Shri Hibi Eden, M.P.	-do-
*41	The Air (Prevention and Control of Pollution) Amendment Bill, 2024 (Amendment of section 2, etc.)	Shri Hibi Eden, M.P.	-do-
*42	The Airlines Passenger Services Authority Bill, 2024	Shri Hibi Eden, M.P.	-do-
*43	The Play Schools (Regulation) Bill, 2024	Shri Janardan Singh 'Sigriwal', M.P.	-do-

Sl. No.	Title of the Bill	Member-in-charge	Remarks
*44	The Orphans (Reservation of Posts in Government Establishments and Welfare) Bill, 2024	Shri Janardan Singh 'Sigriwal', M.P.	Introduced on 9.8.2024
*45	The Rural Labour Welfare Fund Bill, 2024	Shri Janardan Singh 'Sigriwal', M.P.	-do-
*46	The Commission for Regulation and Development of Information Technology Industry Bill, 2024,	Shri C.N. Annadurai, M.P.	Motion for consideration of the Bill moved on 9.8.2024 was not concluded on that day.

UTPAL KUMAR SINGH
Secretary General